

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.03
New IA-2488/2021
IN
IB-717(ND)/2019

IN THE MATTER OF:

M/s. Oriental Bank of Commerce (Marge With PNB)
Vs.
M/s. Sidhartha Buildhome Pvt. Ltd.

....**FINANCIAL CREDITOR**

.....**RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 07.07.2021

CORAM:

SHRI P.S.N. PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Alok Dhir, Ms. Varsha Banerjee & Mr. Kanishk Khetan,
Adv for Applicant/IRP

For the Respondent

:

ORDER

New IA-2488/2021

This is an intimation under Regulation 17(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, alongwith supporting affidavit. Having noted the submissions and the perused these contents the same is taken on record with just exceptions.

- Sd -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd -

(P.S.N PRASAD)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.03
New IA-2794/2021
IN
IB-717(ND)/2019

IN THE MATTER OF:

M/s. Oriental Bank of Commerce (Marge With PNB)
Vs.
M/s. Sidhartha Buildhome Pvt. Ltd.

....FINANCIAL CREDITOR

.....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 07.07.2021

CORAM:

SHRI P.S.N. PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Alok Dhir, Ms. Varsha Banerjee & Mr. Kanishk Khetan,
Adv for Applicant/IRP

For the Respondent

:

ORDER

New IA-2794/2021

This is an Intimation under Regulation 17(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, regarding the re-constitution of the Committee of Creditors. The said intimation is taken on record with just exceptions.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(P.S.N PRASAD)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.03
New IA-2340/2021
IN
IB-717(ND)/2019

IN THE MATTER OF:

M/s. Oriental Bank of Commerce (Marge With PNB)
Vs.
M/s. Sidhartha Buildhome Pvt. Ltd.

....**FINANCIAL CREDITOR**

.....**RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 07.07.2021

CORAM:

SHRI P.S.N. PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Alok Dhir, Ms. Varsha Banerjee & Mr. Kanishk Khetan,
Adv for Applicant/IRP

For the Respondent


:

ORDER

New IA-2340/2021

This is the Second Progress Report pertains to the period from 27.04.2021 to 26.05.2021. The same is taken on record with just exceptions.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.03
New IA-2321/2021
IN
IB-717(ND)/2019

IN THE MATTER OF:

M/s. Oriental Bank of Commerce (Marge With PNB)

Vs.

M/s. Sidhartha Buildhome Pvt. Ltd.

....FINANCIAL CREDITOR

.....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 07.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Alok Dhir, Ms. Varsha Banerjee & Mr. Kanishk Khetan,
Adv for Applicant/IRP

For the Respondent

:

ORDER

New IA-2321/2021

This is an Application and Intimation under Regulations 13 (2)d read with Regulation 14 (2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, which contains the updated list of Financial Creditors comprising their names and the amount claimed by them and the amount of their admitted claim including the details of the security interest, if any, in respect of such claims. The same is taken on record with just exceptions.


— Sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


— Sdr

(P.S.N PRASAD)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.03
New IA-2280/2021
IN
IB-717(ND)/2019

IN THE MATTER OF:

M/s. Oriental Bank of Commerce (Marge With PNB)

Vs.

M/s. Sidhartha Buildhome Pvt. Ltd.

....**FINANCIAL CREDITOR**

.....**RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 07.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Alok Dhir, Ms. Varsha Banerjee & Mr. Kanishk Khetan,
Adv for Applicant/IRP

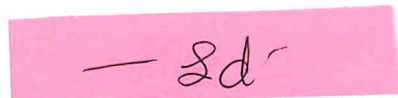
For the Respondent

:

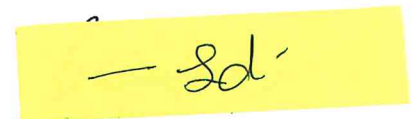
ORDER

New IA-2280/2021

This is an Application and intimation under Regulation 17 (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, along with the affidavit. This is about the re-constitution of the Committee of Creditors which pertains to Financial Institutions and 639 Home-buyers. The same is taken on record, subject to just exceptions.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.03
New IA-2033/2021
IN
IB-717(ND)/2019

IN THE MATTER OF:

M/s. Oriental Bank of Commerce (Marge With PNB)

Vs.

M/s. Sidhartha Buildhome Pvt. Ltd.

...FINANCIAL CREDITOR

.....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 07.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Alok Dhir, Ms. Varsha Banerjee & Mr. Kanishk Khetan,
Adv for Applicant/IRP

For the Respondent

:

ORDER

New IA-2033/2021

The first Progress Report pertains to the period 26.04.2021. The Progress Report is taken on record, subject to just exceptions.

— Sd/

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd/

(P.S.N PRASAD)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.03
New IA-2712/2021
IN
IB-717(ND)/2019

IN THE MATTER OF:

M/s. Oriental Bank of Commerce (Marge With PNB)
Vs.
M/s. Sidhartha Buildhome Pvt. Ltd.

....**FINANCIAL CREDITOR**

.....**RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 07.07.2021

CORAM:

SHRI P.S.N. PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Alok Dhir, Ms. Varsha Banerjee & Mr. Kanishk Khetan,
Adv for Applicant/IRP

For the Respondent

:

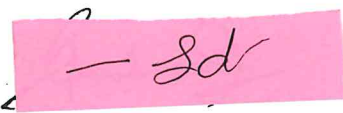
ORDER

New IA-2712/2021

This is an Application under Section 18 (1)(f) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, preferred by the Interim Resolution Professional of the Corporate Debtor seeking appropriate directions. Serve notice on the other side and all the non-applicants and matter may be posted after two weeks.

List the matter on 13.08.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.03
New IA-2800/2021
IN
IB-717(ND)/2019

IN THE MATTER OF:

M/s. Oriental Bank of Commerce (Marge With PNB)
Vs.
M/s. Sidhartha Buildhome Pvt. Ltd.

....**FINANCIAL CREDITOR**

.....**RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 07.07.2021

CORAM:

SHRI P.S.N. PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Alok Dhir, Ms. Varsha Banerjee & Mr. Kanishk Khetan,
Adv for Applicant/IRP

For the Respondent

:

ORDER

New IA-2800/2021

This is an application under Regulations 13(2)(d) read with Regulation 14(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. It is intimated that this pertains to the list of creditors only. The same is taken on record with just exceptions.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(P.S.N PRASAD)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.03
New IA-2532/2021
IN
IB-717(ND)/2019

IN THE MATTER OF:

M/s. Oriental Bank of Commerce (Marge With PNB)

Vs.

M/s. Sidhartha Buildhome Pvt. Ltd.

....**FINANCIAL CREDITOR**

.....**RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 07.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Alok Dhir, Ms. Varsha Banerjee & Mr. Kanishk Khetan,
Adv for Applicant/IRP

For the Respondent


:

ORDER

New IA-2532/2021

This is an Intimation under Regulation 13(2)(d) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, alongwith the affidavit intimating the list of Creditors. The same is taken on record, subject to the just exceptions.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.03
New IA-2476/2021
IN
IB-717(ND)/2019

IN THE MATTER OF:

M/s. Oriental Bank of Commerce (Marge With PNB)
Vs.
M/s. Sidhartha Buildhome Pvt. Ltd.

....**FINANCIAL CREDITOR**

.....**RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 07.07.2021

CORAM:

SHRI P.S.N. PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Alok Dhir, Ms. Varsha Banerjee & Mr. Kanishk Khetan,
Adv for Applicant/IRP

For the Respondent

:

ORDER

New IA-2476/2021

This is an Intimation under Regulation 13(2)d read with Regulation 14(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, alongwith affidavit. This is also an updated list of Financial Creditors comprising their names and other relevant particulars. The same is taken on record with just exceptions.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(P.S.N PRASAD)
MEMBER (JUDICIAL)